

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 304
109/252/ND/2023

IN THE MATTER OF:

Deputy Director of Income Tax Investigation, Petitioner/Applicant
Delhi

Vs.

Krrish Reality Ventures Pvt, Ltd. Respondent

Order under Section 252 of the Companies Act

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :

For the Respondent :

ORDER

None appears despite repeated calls. In the interest of justice
matter adjourned to **08.07.2024**.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay